

[Shri Datar]

Service) Act, 1958, a copy each of the following rules:—

- (i) The Supreme Court Judges (Travelling Allowance) Rules, 1959, published in Notification No. G.S.R. 844 dated the 25th July, 1959.
- (ii) The Supreme Court Judges Rules, 1959, published in Notification No. 935 dated the 15th August, 1959. [Placed in Library, See No LT-1579/59].

BOMBAY SECONDARY SCHOOL CERTIFICATE EXAMINATION BOARD (RECONSTITUTION) ORDER

Shri Datar: I beg to lay on the Table, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957, a copy of the Bombay Secondary School Certificate Examination Board (Reconstitution) Order, 1959, published in Notification No. G S R 913 dated the 8th August, 1959 [Placed in Library, See No LT-1580/59].

NOTIFICATIONS ISSUED UNDER ALL INDIA SERVICES ACT

Shri Datar: I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:

- (i) G.S.R. No 957 dated the 22nd August, 1959, making certain amendments to the All India Services (Death-cum-Retirement Benefits) Rules, 1958
- (ii) G.S.R. No. 958 dated the 22nd August, 1959, making certain amendment to the All India Services (Conduct) Rules, 1954. [Placed in Library, See No. LT-1581/59]

TRAVANCORE-COCHIN VEHICLES TAXATION (AMENDMENT AND VALIDATION) ORDINANCE

Shri Datar: I beg to lay on the Table under provisions of Articles 213(2)(a) of the Constitution read with clause (c)(v) of the proclamation dated the 31st July, 1959, issued

by the President in relation to the State of Kerala, a copy of the Travancore-Cochin Vehicles Taxation (Amendment and Validation) Ordinance, 1959 (No. 4 of 1959) promulgated by the Governor of Kerala on the 9th July, 1959. [Placed in Library, See No LT-1582/59].

AMENDMENT TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No. G.S.R. 938 dated the 15th August, 1959, making certain further amendment to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956 [Placed in Library, See No LT-1583/59]

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following two Bills, passed by the Houses of Parliament during the current Session, and assented to by the President, since a report was last made to the House on the 3rd August, 1959 —

- 1 The Pharmacy (Amendment) Bill, 1959
- 2 The International Monetary Fund and Bank (Amendment) Bill, 1959

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th August, 1959, agreed without any amendment to